



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. O.A. 633 of 2005-

Applicant(s) Raj Kumar Bag Respondent(s) Union of India & Others
Advocate for Applicant(s) M/s. D.K. Mohanty Advocate for Respondent(s) D. Pratihari

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I. P. O. of Re. 501 filed.</p> <p>Defects pointed out in scrutiny format may kindly be seen.</p> <p>For favour of registration / consideration please see per memo dt. 11.8.05.</p> <p>1.8.05</p> <p>2.8.05</p> <p>Wiflyr</p> <p>Defect be removed within a week.</p> <p>SO (J)</p> <p>P.T.O</p>	<p>REGISTER</p> <p><u>Dhanku</u> 02.08.05. Dy Registr.</p> <p><u>Order dated 3.8.05</u></p> <p>Heard Mr. D.K. Mohanty, Ld. Counsel appearing for the applicant and perused the materials placed on record.</p> <p>Applicant, an ED Packer of Postal Department, was placed under off-duty on 23.2.1994 and was charge-sheeted on 31.5.1994. In the enquiry, the applicant was found guilty of all the charges. Ultimately the punishment of removal from service was passed against the applicant on 25.7.97. While the disciplinary proceedings was pending against the applicant, an F.I.R. was lodged against him on 19.7.1996. A criminal case was set to motion against him. It is the case of the applicant that in the said crimi-</p>

Notes of the Registry	Orders of the Tribunal
<p>Notes on the Scrivning format may be seen.</p> <p>For orders re: Registrars</p> <p><i>[Signature]</i></p> <p>DR</p>	<p>nal case, he received an order of acquittal on 31.1.05. After obtaining a copy of the order of acquittal, the applicant submitted a representation to his authorities/Respondents on 8.4.05 seeking reinstatement in service. It appears the last grievance of the applicant, as raised in his representation dtd.8.4.05, has not yet been received due consideration of the departmental authorities/Respondents and, in the said premises, the applicant has filed this O.A.No.633/05 under Section 19 of the Administrative Tribunals Act, 1985.</p>
<p>Defeats reserved. For Registrars.</p> <p><i>[Signature]</i></p> <p>DR</p>	<p>Since the grievance of the applicant, as raised in his representation dtd.8.4.05, is still pending with the Respondents; this O.A. is hereby disposed of with a direction to the Respondents to consider the grievance of the applicant and pass necessary final orders within a period of 60 days from the date of receipt of a copy of this order.</p>
<p>SD.(J)</p> <p>For Admission with Interim orders Copy not Served.</p> <p><i>[Signature]</i></p> <p>02.08.05</p>	<p>Send copies of this order to the Respondents, along with copy of the Original Application (which should be treated as an appeal of the applicant to the Respondents) and free copies of this order be also handed over to Mr.D.K.Mehanty, Ld.Counsel appearing for the applicant and to Mr.U.B.Mohapatra, Ld.Sr.Standing Counsel; on whom a copy of this O.A. has already been served.</p>
<p>On 21.8.05</p> <p>copies of order sent to all resp alongwith copies of OA, copies of order handed over to both counsels.</p> <p><i>[Signature]</i></p> <p>SD</p>	<p><i>[Signature]</i> 03/08/05 Member (J)</p>